

DIVISION BENCH
COURT - II

P-105

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/166(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD JULY 2024

IN THE MATTER OF	YES BANK LIMITED VS IDEAL REAL ESTATES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Siddhartha Chatterjee, Adv.

] For the Financial Creditor/Yes Bank Ltd.

ORDER

1. Ld. Counsel appearing on behalf of the financial creditor present.
2. One last chance is given to file reply affidavit, be filed within a period of one (1) week. If he fails to file reply affidavit within one week, the reply affidavit would be accepted only upon **payment of costs of Rs. 20,000/- (Rs. Twenty Thousand Only) paid to the National Defence Fund**, that too within another one week.
3. Rejoinder, if any, be filed within a period of three (3) days thereafter.
4. List this matter for arguments on **26.08.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)

Ar.